

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 85367 of 2019

(Arising out of Order-in-Original No. 76-77-COMMR-DRKNR-CGST-CEX-MC-2018-19 dated 29.10.2018 passed by Commissioner CGST & Central Excise Mumbai Central)

**HDFC Standard Life Insurance Co
Ltd**

.....Appellant

Lodha Exclus, Appollo Mills Compound, N M Joshi
Marg, Mahalaxmi, Mumbai – 400 011.

VERSUS

**Commissioner Of CGST And
Central Excise-Mumbai Cental**

.....Respondent

4th Floor, C.EX. Building, Churchgate, Mumbai –
400 020.

Appearance:

None appeared for the Appellant

Shri Onil Shivadikar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85503/ 2022

Date of Hearing : 11.05.2022

Date of Decision : 11.05.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorised Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**